IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE TWENTY FIFTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 25107 OF 2025

Between:

JUTURI SRINIDHI, D/o. Juturi Srinivas Rao, Age- 27 years, Occ ; Student, R/o. H.No.12-1-508/B/60, Sri Puri Colony, Near Siva Temple, Lalapet, Hyderabad, Telangana.

.....PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055.
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner for counselling and admission into PG-Medical/Dental course under Management Quota under MQ-1, MQ-2 and MQ-3, Category in Stray Vacancies or left over seats counselling for the academic year 2025-26 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and include the name of the petitioner for admission into PG-Medical/Dental course under Management Quota

under MQ-1, MQ-2 and MQ-3 Category in in next round counselling for the academic year 2025-26.

I.A.NO:1 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioner request for admission into PG- Medical/Dental course under Management Quota under MQ-1, MQ-2 and MQ-3 Category for the academic year 2025-26 in in next round counselling, pending disposal of writ petition.

Counsel for the Petitioner : SRI L.RAM SINGH

Counsel for the Respondent No,1 : SRI T.RAMESH, AGP FOR MEDICAL HEALTH AND FAMILY WELFARE

Counsel for the Respondent No.2 : SRI T.SHARATH, STANDING COUNSEL FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES

The Court made the following ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.25107 of 2025

ORDER:

Learned counsel Sri L.Ram Singh appears for the petitioner.

Sri T.Ramesh, learned Assistant Government Pleader for Health, Medical and Family Welfare Department, appears for respondent No.1.

Sri T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as, "the University"), appears for respondent No.2.

2. With the consent of the learned counsel for the parties, the matter is heard finally.

3. This writ petition has been filed by the petitioner seeking a direction to the respondents to permit her to register for counselling for admission into PG-Medical/Dental course under Management Quota i.e.,

MQ-1, MQ-2 and MQ-3 category in the next round for stray vacancies or leftover seats for the academic year 2025-2026.

4. Learned counsel for the petitioner submits that inadvertently the petitioner could not register for counselling for admission into PG-Medical/Dental course under Management Quota i.e., MQ-1, MQ-2 and MQ-3 category. Therefore, the University is not permitting the petitioner to seek admission under the said category. He further submits that the petitioner be granted liberty to submit a representation to the University with regard to her grievance and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University fairly submits that in case the petitioner submits a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of

with liberty to the petitioner to submit a representation before the University with regard to her grievance. Needless to state that in case such a representation is made, the University shall decide the same within a period of two days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the case. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-MOHD.ISMAIL
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, State of Telangana at Hyderabad-500 055.
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad. [OUT]
4. One CC to SRI L.RAM SINGH, Advocate [OPUC]
5. One CC to SRI T.SHARATH, STANDING COUNSEL FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES, Advocate (OPUC)
6. Two CD Copies

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HIGH COURT

DATED:25/08/2025



ORDER

WP.No.25107 of 2025

DISPOSING OF THE W.P

WITHOUT COSTS.

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01/9/25